

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8626/2024
[Arising out of impugned final judgment and order dated 03-06-2024
in CRLP No. 12452/2023 passed by the High Court of Karnataka at
Bengaluru]

S.N.VIJAYALAKSHMI & ORS.

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

(IA No. 141246/2024 - EXEMPTION FROM FILING O.T., IA No.
215072/2024 - EXEMPTION FROM FILING O.T. & IA No. 215071/2024 -
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Shoeb Alam, Sr. Adv.
Mr. Anil C Nishani, Adv.
Mr. Amit Bhandari, Adv.
Mr. P Prasanna Kumar, Adv.
Mr. Meenesh Dubey, Adv.
Mr. Krishna M Singh, Adv.
Mr. Vishwesh R Murnal, Adv.
M/S. Krishna & Nishani Law Chambers, AOR

For Respondent(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Siddharth Dave, Sr. Adv. (NP)
Mr. Mahesh Thakur, AOR
Mrs. Geetanjali Bedi, Adv.
Mr. Ranvijay Singh Chandel, Adv.
Mr. Rupraj Banerjee, Adv.
Ms. Ayushi Gaur, Adv.

Mr. D. L. Chidananda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel appearing for the parties.

Arguments concluded.

Judgment reserved. Written submission(s)/short note(s) be
filed by the parties by Monday i.e. 16.12.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)